

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 134 of 2021.

IN THE MATTER OF

Solomon Raja,
Chrompet,
Chennai

..... Applicant

Versus

The District Collector,
Chengalpattu District and others.

..... Respondent

STATUS REPORT FILED BY FIRST RESPONDENT

I, A.R Rahul Nadh, Male, aged about 34 years S/o Reghu Nadh, discharging duties as the District Collector, Chengalpattu District, do hereby solemnly affirm and sincerely state as following:

2) I am the 1st respondent herein, and, as such, I am well acquainted with the facts and circumstances of the case from the available records.

3) It is humbly submitted that the grievance in this application is regarding the illegal discharge of untreated sewage and sullage water from the residential area in the diverted water canal which even according to the applicant is not legal, which ultimately reaches the Veeraraghavan Lake and polluted the water in the said Lake.

4) It is humbly submitted that the Survey Number 392/1 in Thiruneermalai Village, Pallavaram Taluk, Chengalpattu District is classified as Government Poromboke Land, "Veeraragavan Eri" at an Extent of 10.40.5 Hectares – Ares in Village Accounts.



**DISTRICT COLLECTOR
CHENGALPATTU**

5) It is humbly submitted that another Survey Number 391 in Thiruneermalai Village, Pallavaram Taluk, Chengalpattu District is classified as Government Poromboke , “Neer Pidippu” at an Extent of 0.63.5 Hectares – Ares in Village Accounts.

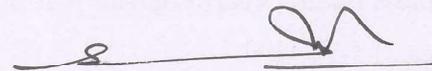
6) It is submitted that enumeration was conducted at the said above Survey numbers regarding the encroachments and 284 encroachments were identified in Survey No 392/1 and 30 encroachments were identified in Survey Number 391.

7) It is humbly submitted that as per Tamilnadu Protection of Tanks and Eviction of Encroachment Act 2007, Form 1 and 2 were prepared and detailed report sent to Commissioner of Corporation, Tambaram along with Form 1 and 2 for eviction of encroachers vide the Tahsildar, Pallavaram Office Letter Na.Ka. No. 2070/2021/B1. Dated 10.02.2022.

8). It is humbly submitted that in this regard, Commissioner of Corporation, Tambaram have to issue Form 3 notice to the encroachers under Tamilnadu Protection of Tanks and Eviction of Encroachment Act 2007. After issuance of Form 3 notices, eviction process will be carried out by the Concerned Officials in due process of law.

In these circumstances, it is humbly prayed that the Hon'ble Court may kindly be pleased to accept this Status report as devoid of merits and thus render justice.

Solemnly affirmed at Chennai on
this 05th Day of May 2022.



DISTRICT COLLECTOR
CHENGALPATTU

DISTRICT COLLECTOR
CHENGALPATTU